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Central Administrative Tribunal, Circuit Bench,

Lucknow.

Registration (O.A. No. 244 of 1990)

R.B.S. Pal

... Petitioner

vs.

Union of India and others

... Opp. Parties

Hon'ble Mr. Justice K. Nath, V.C.

Hon'ble Mr. M.M. Singh, AM

#### JUDGMENT

(Delivered by Hon'ble Justice K. Nath, VC)

This application under Section 19 of the Administrative Tribunals Act, 1985, is for a direction to the respondents to review the D.P.C. proceedings by which the applicant was denied promotion.

2. The applicant is present in person and points out that he has made a number of representations and the respondents have not replied for almost a year.

3. On a perusal of record we find that while the applicant retired on 30-9-1989, he made his first representation (Annexure-2) on 9-10-1989 to the Secretary, Ministry of Mines & Metal, which was followed by a supplementary representation dated 27-12-1989 (Annexure-3). When the applicant heard nothing, he moved Minister and vide Annexure 4-A he was informed that the Secretary of the Department of Mines was being ~~requested~~ to review the applicant's case and send him a reply. No such reply has been received.

4. We think that the interests of justice would

better be served if the respondents are directed to consider and dispose of the applicant's representations within a specified time.

5. This application is, therefore, disposed of with a direction to the respondent no. 1 to consider and pass final orders on the applicant's representations dated 9-10-1989 (Annexure-2) read with dated 27-12-1989 (Annexure-3) within a period of four months from the date of receipt of a copy of this order.

M. M. Suresh

(A.M.)

Shw

(V.C.)

Dated : Lucknow

September 12, 1990

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